C.P No. 07/(MAH)/2016 C.A No. 116/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES:

HSBC Daisy Investments (Mauritius) Ltd.

V/s.

Reliance Infratel Limited & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

**DESIGNATION** 

SIGNATURE

Ms. Alpana Gihone - Counsel ala Deepak Deshmulch - Advocate. i/b. Naik Naik Sco. for Respondent Nos. 1 to 3

Mr. Rohan Rajadhyaksha
a/W Ms. Sherna Doongaji
i/b AZB & Partners
For the [Petitioners/Applicants

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## **ORDER**

## CA 116/2016 in CP 07/397-398/NCLT/MB/MAH/2016

For the parties have reported that issue in relation to CA 116/2016 being rendered infructuous, the same is hereby dismissed as infructuous.

At request of the Petitioner Counsel, time for filing rejoinder is extended by three weeks hereof. CP 07/2016 is hereby posted for hearing on 8.12.2017.

Sd/-V. NALLASENAPATHY Member(Technical)

Sd/-B. S. V. PRAKASH KUMAR Member (Judicial)